

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI

ORIGINAL APPLICATION NO. 402 of 2019

IN THE MATTER OF:

Residents of Premnagar, Ghaziabad

... Applicant

-VERSUS-

State of Uttar Pradesh & Ors.

...Respondents

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Through



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT NEW DELHI**

ORIGINAL APPLICATION NO. 402 of 2019

IN THE MATTER OF:

Residents of Premnagar, Ghaziabad

... Applicant

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State of Uttar Pradesh & Ors.

... Respondents

**COMPLIANCE REPORT ON BEHALF OF THE
MUNICIPAL CORPORATION, GHAZIABAD**

1. This report is being filed by the undersigned Posted as _____Municipal Corporation, Ghaziabad, Uttar Pradesh in compliance of the order dated 04.11.2019 passed by this Hon'ble Tribunal.
2. That in pursuant of the order dated 04.11.2019 passed by this Hon'ble Tribunal:

“In view of the above, remedial action against acknowledged illegalities may be taken by the Municipal Corporation, Ghaziabad in coordination with the jurisdictional SDM and the State PCB and Compliance Report be filed before this Tribunal within one month by email.” (Annexure 1)

3. That it is most respectfully submitted that the offenders involved in causing pollution by burning polythene, x-ray films and other toxic material, have been fined.
4. That the details of the same are submitted as follows: **(Annexure R2)**
 - (i) Irfan S/o Allahmehr - Rs. 10,000
 - (ii) Babu Khan S/o Bhullar - Rs. 5,000
 - (iii) Bhola- Rs. 10,000
 - (iv) Mukhtar/ Sadiq - Rs. 5,000
 - (v) Akram S/o Haji Mehmood Hasan - Rs. 5,000
5. That it is submitted that all the toxic materials including plastic bottles, polythene etc found in the possession of the offenders, have been seized. Further, strict warning has been issued to the abovementioned offenders against any future activity causing harm to the environment and threat to public health.
6. That it is respectfully submitted that environment and public health are of the prime concerns to the Corporation and it is working with utmost sincerity towards providing healthy environment to citizens in pursuance to the right to life as enshrined in Article 21 of the Constitution of India.
7. That it is submitted that the Corporation is fully aware of its social responsibility and committed to the cause of preservation of environment and shall take all necessary measures for the implementation of any order that may be passed by this Hon'ble Tribunal in letter and spirit.

7. That it is humbly prayed that this Compliance Report may kindly be taken on record.

Through



Yagyawalkya Singh

Advocate

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 402/2019

(With report dated 13.09.2019)

Residents of Prem Nagar, Ghaziabad

Applicant(s)

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 04.11.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER
HON'BLE MR. SAIBAL DASGUPTA, EXPERT MEMBER

ORDER

1. A factual and action taken report was sought from the UP State PCB with reference to the allegation that illegal activities of processing of old plastic bottles and polythene were being carried out near Bhairav Mandir, Tuti Line, Prem Nagar, Ghaziabad, Uttar Pradesh by Raees Mal, Mushtakeem, Bhura, Shahid and others. In the process, acid and chemicals were being used and toxic material was causing air pollution in the area. X-ray films were also burnt to extract silver which was hazardous for the environment and the public health.
2. Accordingly, report dated 13.09.2019 has been filed stating as follows:-

"The area in question is Ward Number 74 under the jurisdiction of Municipal Corporation, Ghaziabad which is primarily a residential area. During inspection it was observed that

few activities which includes segregation of plastic bottles, glass bottles, polythene is being carried out in godowns. Prima facie the activities being carried out are illegal. Although no burning activity was observed in the area, on inquiring with the locals, it was informed that activity of extraction of silver from burning of X-ray is also being carried out in house of Shri Shahid situated in the area. The said house of Shri Shahid was also visited however, no one came out of the house to open the door even after half an hour.

Observations:

1. The area in question Bhairav Mandir, Tuti Line, Prem Nagar, Ghaziabad falls under jurisdiction of Municipal Corporation at Ward no 74.

2. Illegal activities including collection and segregation of plastic and glass bottles/polythene in residential area is being carried out.

3. Although no burning activity was observed during inspection, however on inquiring with locals of the area it has been informed that silver extraction from burning of X-Ray films is being carried out by Mr. Shahid residing in the area in question.

Recommendations :-

As the area Bhairav Mandir, Tuti Line, Prem Nagar, Ghaziabad falls under jurisdiction of Municipal Corporation, Ghaziabad, hence necessary direction needs to be issued to the department for taking action against the illegal activities being carried out in the residential area as per law.”

3. In view of the above, remedial action against acknowledged illegalities may be taken by the Municipal Corporation Ghaziabad in coordination with the jurisdictional SDM and the State PCB and compliance report be filed before this Tribunal within one month by e-mail at judicial-ngt@gov.in.
4. A copy of this order be sent to Municipal Corporation Ghaziabad, the jurisdictional SDM and State PCB for compliance by e-mail.

List for further consideration on 07.02.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

Saibal Dasgupta, EM

November 04, 2019
Original Application No. 402/2019
A



प्र० न० स्वा० अधि० विधि प्रभारी / अपर नगर आयुक्त महोदय

कृ० सम्मुख मा नेशनल ग्रीन ट्रिब्यूनल प्रिंसिपल बेंच नई दिल्ली के सम्मुख ओ० ए० नं० 402/2019 रजिडेन्ट्स ऑफ प्रेमनगर गाजियाबाद बनाम उ० प्र० राज्य में प्रश्नगत प्रकरण नगर निगम सीमान्तगत निकट भैरव मन्दिर टूटी लेन प्रेमनगर गाजियाबाद में श्री रईस मलिक, मुस्तकीम, भूरा, साहिद एवं अन्य द्वारा अवैध गतिविधियों पुरानी प्लास्टिक की बोतल एवं पॉलिथीन को कैमिकल (टॉक्सिक मैटेरियल) आदि से प्रोसेस किये जाने पर उत्पन्न प्रदूषण तथा एक्स-रे फिल्म को जलाये जाने पर उत्पन्न पर्यावरण एवं जन-स्वास्थ्य के लिये खतरनाक फ्यूम्स से निवासियों का जन-स्वास्थ्य को खतरा उत्पन्न होने पर उक्त प्रकरण मा० हरित न्यायाधीकरण के समक्ष प्रस्तुत किया गया। जिसमें पी० सी० बी० की रिपोर्ट के आधार पर मा० न्यायालय द्वारा दिनांक 04 नवम्बर 2019 को आदेश निर्गत किये है जिनका क्रियात्मक अंश निम्नवत है :-

In view of the above, remedial action against acknowledged illegalities may be taken by the Municipal Corporation Ghaziabad in co-ordination with the jurisdictional SDM and the State PCB and compliance report be filed before the Tribunal within one month by e-mail at judicial.ngt@gov.in.

मा० एन० जी० टी० के आदेशो के अनुपालन में उक्त अपदूषण कारक व्यक्तियों पर तत्काल पर्यावरणीय क्षतिपूर्ति निम्नवत् वसूली गयी :-

1. श्री इरफान पुत्र अल्लामेहर, धनराशि अंकन रूपये 10,000/- (पुस्तक सं० 177/004)
2. श्री बाबू खां पुत्र भुल्लड, धनराशि अंकन रूपये 5,000/- (पुस्तक सं० 177/005)
3. श्री भोला / मुस्तकीम, धनराशि अंकन रूपये 10,000/- (पुस्तक सं० 177/006)
4. श्री मुख्तार / सादिक, धनराशि अंकन रूपये 5,000/- (पुस्तक सं० 177/007)
5. मौ० अकरम पुत्र हाजी महमूद हसन, अंकन रूपये 5,000/- (पुस्तक सं० 177/009)

उपरोक्त के अतिरिक्त उक्त अपदूषण कारक व्यक्तियों के अपदूषण कारक पदार्थो यथा पुरानी प्लास्टिक की बोतल एवं पॉलिथीन को कैमिकल (टॉक्सिक मैटेरियल) आदि को जब्त कर लिया गया है तथा उक्त व्यक्तियों को चेतावनी दे दी गयी है कि यदि इस प्रकार की गतिविधि/पुनरावृत्ति अपनायी जाती है तो सम्बन्धित के विरुद्ध वैधानिक कार्यवाही अमल में लायी जायेगी।

संलग्नक-यथोक्त।




25.11.19


25-11-19

जाजियाबाद नगर निगम

(नगर निगम अधिनियम की धारा 460 के अन्तर्गत क्षतिपूर्ति / जुर्माना रसीद)

पुस्तक सं०.....177

क्रमांक.....004

1. रसीद जारी करने की तिथि

16/11/19

2. अतिक्रमण कर्ता का नाम / पता

श्रीमान श्री अरवि अहिर

3. अतिक्रमण स्थल

श्री अरवि अहिर के अहिर परिवार की जमीन

4. अतिक्रमण का विवरण

10000/-

5. क्षतिपूर्ति की धनराशि (अंको में)

रु० एक लाख मात्र

(शब्दों में)

दिनांक 16/11/19

10000/-

रसीद जारी करने वाले कर्मचारी / अधिकारी का नाम, पद व हस्ताक्षर

गाजियाबाद नगर निगम

(नगर निगम अधिनियम की धारा 460 के अन्तर्गत क्षतिपूर्ति / जुर्माना रसीद)

177

क्रमांक.....0.05.

प्रताप सं०.....

1. रसीद जारी करने की तिथि

16/11/19

2. अधिक्रमण कर्ता का नाम/ पता

कां. 29/1/19 अरुण

3. अधिक्रमण स्थल

श्री श्री एल. ए. डी. ए. अरुण

4. अधिक्रमण का विवरण

पश्चात्तराशि

5. क्षतिपूर्ति की धनराशि (अंको में)

5000/-

(शब्दों में)

पांच हजार रुपये मात्र

दिनांक

16/11/19

100050-
15000

रसीद जारी करने वाले कर्मचारी / अधिकारी का नाम, पद व हस्ताक्षर

जाजियाबाद नगर निगम

(नगर निगम अधिनियम की धारा 460 के अन्तर्गत क्षतिपूर्ति / जुर्माना रसीद)

पत्र सं०.....1779.....

क्रमांक.....005.....

रसीद जारी करने की तिथि

.....16/11/19.....

अतिक्रमण कर्ता का नाम/ पता

.....श्री श्री सुस्तोषी शर्मा.....

अतिक्रमण स्थल

.....श्री श्री शंकर शंकर शंकर शंकर
10000/.....पश्चिमवर्ती नगर

अतिक्रमण का विवरण

.....रस रस रस रस रस

क्षतिपूर्ति की धनराशि (अंकों में)

(शब्दों में)

15000/-
१5000/-

रसीद जारी करने वाले कर्मचारी /
अधिकारी का नाम, पद व हस्ताक्षर

दिनांक16/11/19.....

गजियाबाद नगर निगम

(नगर निगम अधिनियम की धारा 460 के अन्तर्गत क्षतिपूर्ति / जुर्माना रसीद)

वसूली सं०.....1.7.7....

क्रमांक.....

007

रसीद जारी करने की तिथि

16/11/18

आदिग्रमण कर्ता का नाम/ पता

शुबान 111/ साईद

1. आदिग्रमण स्थल

2. आदिग्रमण का विवरण

3. क्षतिपूर्ति की धनराशि (अंको में)

(शब्दों में)

कपल साईद
धरमपुरा शाहीपुरा

0 5000/-

पांच हजार पचास

दिनांक

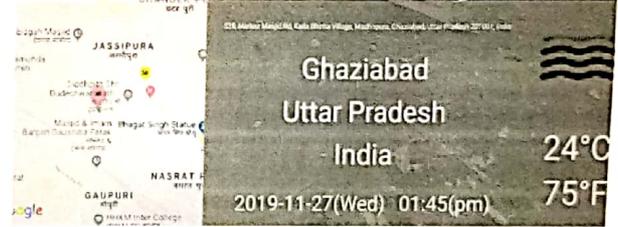
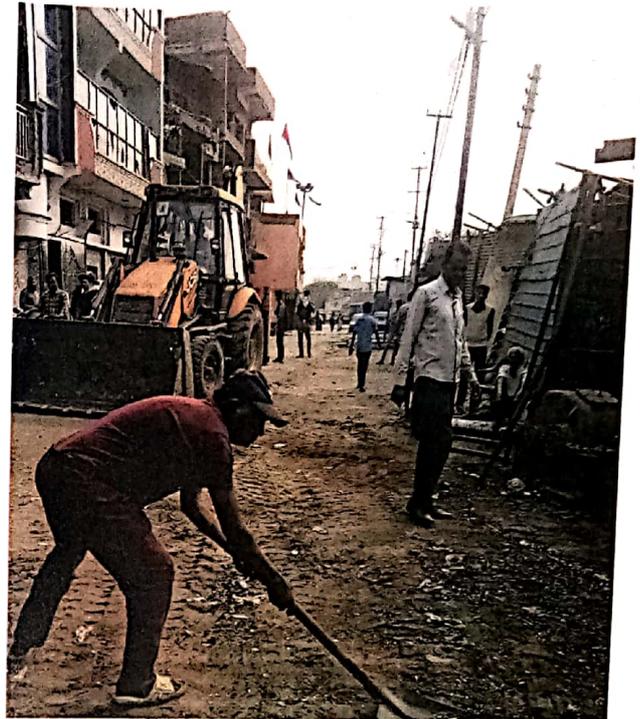
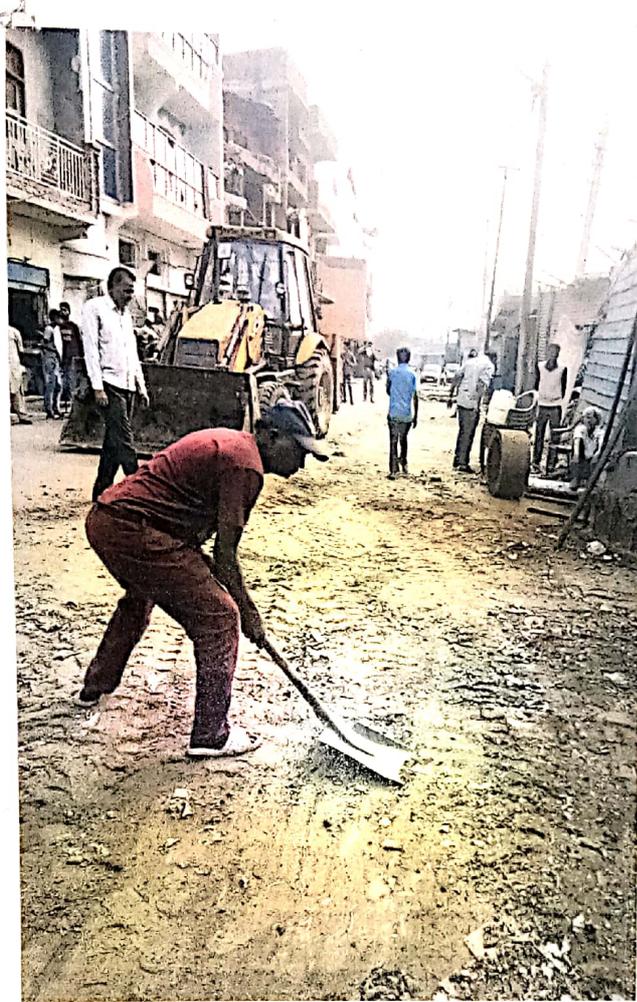
16/11/18

25000/-
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रसीद जारी करने वाले कर्मचारी /
अधिकारी का नाम, पद व हस्ताक्षर

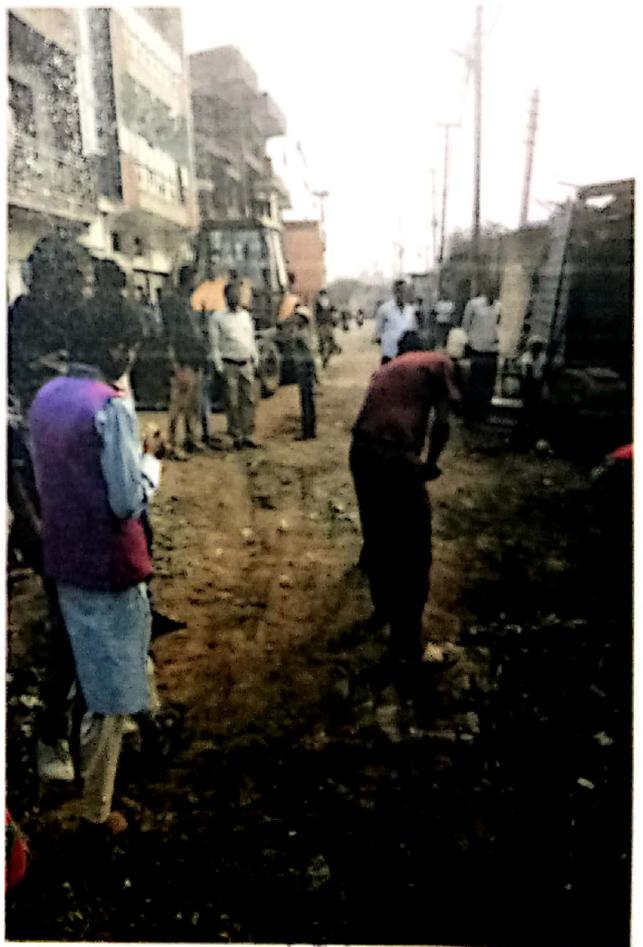
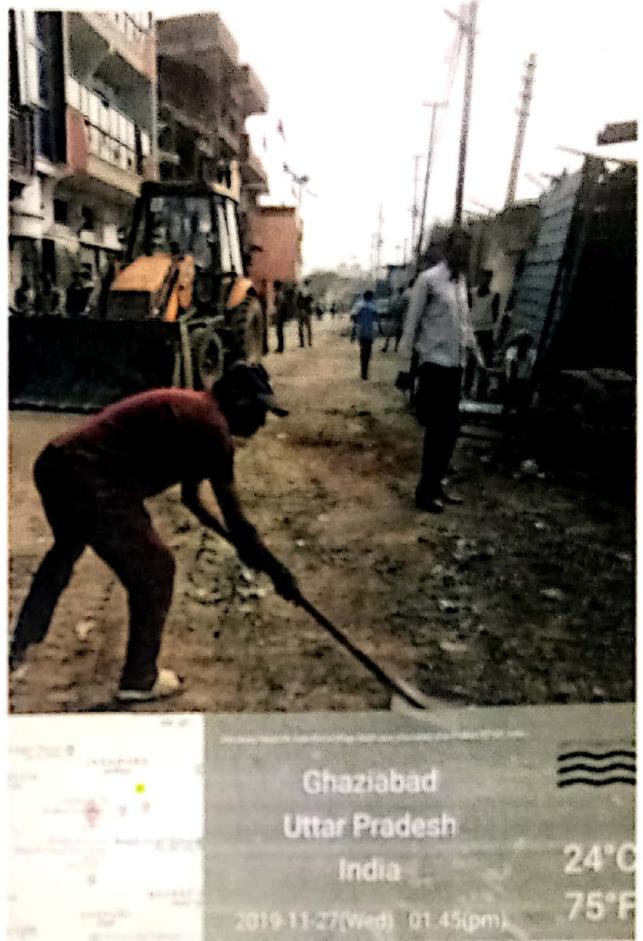
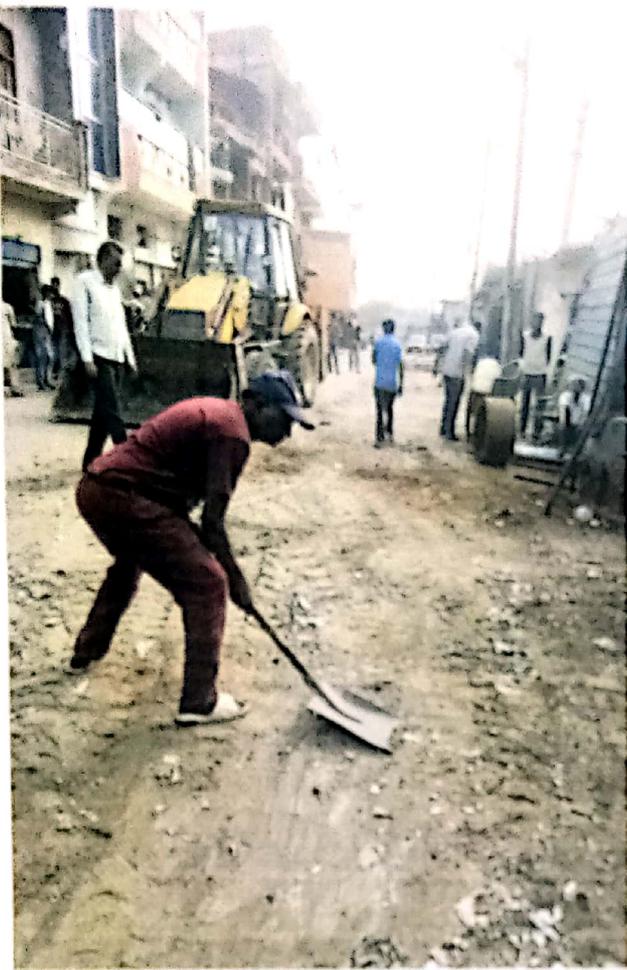
O.A → 402/2019

(Residents of Prem Nagar Vs State of U.P.)



A. 24/11/2019

O.A → 402/2019 (Residents of Prem Nagar Vs State of U.P.)



27/11/2019



535, Markaz Masjid Rd, Kalla Bhatta Village, Madhopura, Ghaziabad, Uttar Pradesh 201009, India

Ghaziabad
Uttar Pradesh
India

19°C
66°F

2019-11-16(Sat) 09:18(AM)

JASSIPURA
जस्सीपुरा

Siddhpith Shri Dudeswaranath...
मिठोठ श्री दुपेश्वरनाथ...

Masjid & Imam Bhagat Singh
argah Gaushala Fatak
मस्जिद & इमाम बागहाह...

Google



535, Markaz Masjid Rd, Kalla Bhatta Village, Madhopura, Ghaziabad, Uttar Pradesh 201009, India

Ghaziabad
Uttar Pradesh
India

19°C
66°F

2019-11-16(Sat) 09:18(AM)

JASSIPURA
जस्सीपुरा

Siddhpith Shri Dudeswaranath...
मिठोठ श्री दुपेश्वरनाथ...

Masjid & Imam Bhagat Singh
argah Gaushala Fatak
मस्जिद & इमाम बागहाह...

Google



गाज़ियाबाद नगर निगम

(ISO 9001, 14001 एवं 18001 प्रमाणित संस्था)

चेतावनी

माननीय NGT नई दिल्ली द्वारा वायु प्रदूषण के सम्बन्ध में पारित आदेश के अनुपालन में इस स्थान पर निम्नलिखित प्लास्टिक, प्लास्टिक के बने पदार्थ जैसे : पोलिथीन, गिलास व अन्य घातक रासायनिक पदार्थ जलाना व इकट्ठा करना अपराध है। इस स्थल पर उक्त अवैध गतिविधियों में लिप्त पाये जाने वाले व्यक्ति/यक्तियों को भारी दण्ड व जुर्माना भुगतना होगा।

अवैध गतिविधियों में लिप्त
नगर आयुक्त
गाज़ियाबाद नगर निगम



Unnamed Road, Prem Nagar, Madhopura, Ghaziabad, Uttar Pradesh 201009, India

Ghaziabad
Uttar Pradesh
India



22°C

72°F

2019-11-27(Wed) 19:46